

Central Administrative Tribunal, Principal Bench

O.A.No.2038/96

Hon'ble Smt. Lakshmi Swaminathan, Member(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 16th day of May, 1997

Shri Jagdish Kumar Khosla
Deputy Legal Advisor
Legal Cell (Land & Building)
Government of National Capital
Territory of Delhi
I.P.Estate, Vikas Bhavan
New Delhi - 110 002. ... Applicant

(By Ms. Manisha, proxy of Mrs. Avnish Ahlawat, Advocate)

Vs.

1. Union of India through
Chief Secretary
Govt. of National Capital
Territory of Delhi
5, Shamnath Marg
Delhi.
2. Commissioner-cum-Secretary(L&B)
Govt. of NCT of Delhi
Vikas Bhavan
I.P.Estate
New Delhi. ... Respondents

(By Shri M.Roy Choudhary, proxy of Ms. Geeta Luthra,
Advocate)

- O R D E R(Oral)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Learned proxy counsel for the applicant submits
that the applicant has already got the reliefs from the
respondents. Therefore, she seeks permission to withdraw
the application.

2. Permission is granted. OA is dismissed as withdrawn.

Rao
(R.K.AHOOJA)
MEMBER(A)

/rao/

Lakshmi Swaminathan
(SMT. LAKSHMI SWAMINATHAN)
MEMBER(J)